

Central Administrative Tribunal
Principal Bench: New Delhi

New Delhi this the 9th day of May 1997

OA 1082/97

Hon'ble Mr Justice K.M. Agarwal, Chairman
Hon'ble Mr S.R. Adige, Member (A)

Rajender Singh
Sanad No.10147
S/o Sh. Gajedhar Singh
R/o K-2 Jahangir Puri
C-442 Behind I.I.T.
Delhi - 110 033.

AND

Kali Charan
Sanad No.4059
Son of Shri Lala Ram
R/o Jhuggi No.671
Behind I.T.I. Jehangir puri
Delhi - 110 033.

...Applicants

(By advocate: Shri S.K.Gupta) Versus

1. Govt. of NCT of Delhi
through Director General
Home Guards and Civil Defence
C.T.I. Complex, Raja Garden
New Delhi.

2. Commandant
Home Guards
C.T.I. Raja Garden
New Delhi.

...Respondents.

(By advocate: None)

JK

O R D E R (oral)

Hon'ble Mr Justice K.M. Agarwal, Chairman

(3)

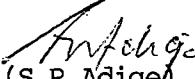
Heard the learned counsel for the applicants on admission.

The applicants were members of the Home Guards. They were discharged from service by oral orders. Being aggrieved, they filed appeals dated 21.12.96. (Annexure A-1 & A-2). The only prayer made in this petition is for directing the first respondent, i.e. the Appellate Authority, to decide the appeals within a certain time frame.

2. We are of the view that in the circumstances of the case, this application can be disposed of at the admission stage itself by directing the first respondent to decide the appeals within a specified time frame. Accordingly, the application is hereby finally disposed of by directing the first respondent to decide the appeals dated 21.12.96 within a period of two months from the date of receipt of a copy of this order.

3. In so far as the further prayer made on behalf of the applicants for directing the first respondent to keep in mind the judgement in the case of Krishan Kumar Vs. Govt. of NCT of Delhi decided on 1.6.95 in OA 188/95 is concerned, we are of the view that no such direction is necessary. The applicants are at liberty to challenge the said decision if so advised. The appeals made to the concerned authorities cited by them shall be considered by the first respondent by disposing of the applicants' appeals. No costs.


(K.M. Agarwal)
Chairman


(S.R. Adige)
Member (A)

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